

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.1529/2018

Wednesday, this the 18<sup>th</sup> day of April 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Smeety Rai  
Aged 26 years  
d/o Anil Kumar Rai  
r/o WZ 105, Gali No.1, Near Lakshmi Narayan Mandir  
Shakurpur, Srinagar Garden, New Delhi – 110 034  
Presently working as Junior Resident (Dental)  
Sanjay Gandhi Memorial Hospital  
New Delhi – 110 083

..Applicant

(Mr. Prakhar Bhatnagar, Ms. Ritu Raj Kumari and  
Mr. Mohit Tyagi, Advocates)

Versus

1. Govt. of NCT of Delhi Through its Secretary  
Department of Health & Family Welfare  
9<sup>th</sup> Level, A Wing  
Delhi Secretariat, IP Estate  
New Delhi – 2
2. The Director, Directorate of Health Services  
Govt. of NCT of Delhi  
F-17, Karkardooma, Delhi – 110 017
3. Medical Superintendent  
Sanjay Gandhi Memorial Hospital  
Mangolpuri, New Delhi – 110 083

..Respondents

(Mr. R N Singh, Advocate)

**O R D E R (ORAL)**

**Mr. K N Shrivastava:**

Notice. Mr. R N Singh, learned counsel appears and accepts notice on behalf of respondents.

2. The applicant was appointed as a Junior Resident on 23.10.2017 in Sanjay Gandhi Memorial Hospital (respondent No.3) vide Annexure A/2 offer of

appointment dated 23.10.2017. As per said offer of appointment, her initial appointment was for a period up to 19.01.2018, i.e., for 89 days. The said appointment was extended by the respondents vide Annexure A-4 office order dated 27.03.2018 up to 19.04.2018. Her prayer is that she should be allowed to complete her residential period of one year. In this regard, she has submitted Annexure A-5 representation dated 03.04.2018, which has not yet been decided by the respondents. The applicant has placed reliance on the judgment of this Tribunal in O.A. No.421/2016 decided vide order dated 13.05.2016 in support of her claim.

3. Learned counsel for applicant submits that the applicant will be satisfied at this stage if a time bound direction is given to the respondents to decide her aforesaid Annexure A-5 representation.

4. Having regards to the submissions made by learned counsel for applicant and without going into the merits of the case, the O.A. is disposed of at the admission stage itself with a direction to the competent authority to decide the Annexure A-5 representation of the applicant, within a period of two weeks from today, by passing a reasoned and speaking order. While deciding such representation of the applicant, the competent authority shall also keep in mind the *ibid* order of the Tribunal.

**( K.N. Shrivastava )**  
**Member (A)**

**April 18, 2018**  
/sunil/

**( Justice Dinesh Gupta )**  
**Chairman**